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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% *Date of Decision: 26.11.2026*

\# **CNR No. DLHC010460942026**

\+ **BAIL APPLN. 4069/2026**

SANJAY@MAANDU .....Petitioner

Through: Mr. J.P. Singh, Mr. Vikas Yadav, Mr. Sandeep Singh and Mr. Uttam Attri, Advocates

versus

THE STATE NCT OF DELHI .....Respondent

Through: Ms. Manjeet Arya, APP for State with SI Amit and Inspector Akhilesh.

CORAM: JUSTICE GIRISH KATHPALIA

J U D G M E N T (ORAL)

1. The accused/applicant seeks bail in case FIR No. 743/2020 of PS Bawana for offence under Section 302/201/34 IPC read with Section 25/27 of Arms Act.

2. Status report is on record. I have heard learned counsel for accused/applicant and learned APP for State, assisted by Investigating Officers SI Amit and Inspector Akhilesh.

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3. Learned counsel for accused/applicant commences his submissions, claiming parity with co-accused Aman @ Prince and Abhishek @ Shekhu. In response, learned APP for State in all fairness does not dispute the claim of parity.

4. Broadly speaking, prosecution case commenced on a blind FIR registered on the statement of father of the deceased to the effect that the deceased had not returned home overnight and in the morning, his dead body was found. The investigation revealed that the deceased was killed by being shot at twice with a pistol.

5. As reflected from order dated 10.02.2026, whereby co-accused Aman had been granted bail, according to prosecution case, the pistol allegedly recovered from co-accused Sanjay was of .32 bore whereas according the FSL report, the bullets recovered from the body of the deceased were of .315 bore, and admittedly, no pistol of .315 bore was recovered from or at the instance of any of the accused persons.

6. Therefore, granting parity with co-accused persons, the present accused/applicant also deserves the same relief.

7. The bail application is allowed and accused/applicant is directed to be released on bail subject to his furnishing a personal bond in the sum of Rs.10,000/- with one surety in the like amount to the satisfaction of the Trial Court/Duty Magistrate.

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8. A copy of this order be immediately transmitted to the concerned Jail Superintendent for informing the accused/applicant.

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GIRISH KATHPALIA
(JUDGE)

NOVEMBER 26, 2026/*as*

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